

NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

9

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 26/04/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

COMPANY APPLICATION NO. :
PETITION NUMBER : TCP/77/2016
NAME OF THE PETITIONER(S) : MOANA HONGKONG LIMITED
NAME OF THE RESPONDENT(S) : MOANA TECHNOLOGIES (INDIA) PVT. LTD. &
8 OTHERS
UNDER SECTION : 397/398

S.No.	Name (in Capital)	Represented by	Signature
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1	P.S-SUMAN	COUNSEL FOR R ₁ , R ₃ , R ₅ , R ₇ to R ₉	
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2	S. SANTHOSH For. Mr. Jasmeeth Singh	Counsel for Petitioner	
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ORDER

Shri Jasmeeth Singh, counsel for petitioners present. Shri P S Suman, counsel for R₁, R₃, R₅, R₇ to R₉ present. Counsel for petitioner has given two letters that has been written by Executive Director (Tech), Ministry of Agriculture and Farmers Welfare Department to the Manager-CEO, M/s Moana Hongkong Limited dated 13.4.2017 wherein it has been stated that instead of M/s Vaishnavi Aquatech, M/s Moana Hongkong Limited should refund the money in single instalment with 12% interest. In response to the same, M/s Moana Hongkong Limited vide their letter dated 20.4.2017 made it clear that they themselves will repay the money in single instalment with 12% interest on 30.4.2017. In this case the Government money is involved. This Bench directs the petitioner to comply with the direction given by the Ministry of Agriculture and Farmers Welfare Department, Government of India before the next date of hearing. Put up on **05.06.2017 at 10.30 A.M.**

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)